

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UN-STARRED QUESTION NO. 1356  
ANSWERED ON MONDAY, 11<sup>th</sup> DECEMBER 2023  
Agrahayana 20, 1945 (Saka)**

**CHINESE COMPANIES**

**QUESTION**

**1356. SHRI SHYAM SINGH YADAV :**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) the details of the number of Chinese companies operating in India in the space of providing loans through apps along with their names; and**
- (b) whether the Government is aware about the reports of the shell companies having their origins in China operating in India with Indian directors serving on several boards of different companies and if so, the details of the number of such companies so far and if not, the reasons therefor?**

**ANSWER**

**Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning and Minister of State in the Ministry of Corporate Affairs.**

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री (स्वतंत्र प्रभार); योजना मंत्रालय के राज्य मंत्री (स्वतंत्र प्रभार) और कॉर्पोरेट मामलों के मंत्रालय में राज्य मंत्री।

**(Rao Inderjit Singh)**  
(राव इंद्रजीत सिंह)

**(a) A foreign company (incorporated outside India) may establish a place of business in India after complying with the requirements of RBI Regulations and other sectoral requirements, wherever applicable and within 30 days of establishment of such office, seeking registration with the Registrar of Companies (RoC) (Delhi & Haryana) under Section 380 of the Companies Act, 2013 (the Act).**

**As per information available, there are 53 Chinese foreign companies which have established a place of business in India. However, no specific data is maintained about the details of business activities related to providing loan through apps by these companies.**

**(b) There is no definition of the term “Shell Company” under the Act. However, in terms of Section 248 (1) of the Companies Act, 2013 read with the Companies (Removal of Names of Companies from the Register of Companies) Rules, 2016, the Registrar of Companies may remove the name of a company if it fails to commence its business within one year of its incorporation or it is not carrying on any business or operation for a period of two immediately preceding financial years (has not filed their Financial Statements and Annual Returns for a continuous period of two immediately preceding financial year) and has not made any application within such period for obtaining the status of a dormant company. The Registrar of Companies removes name after following the due procedure given in the Rules. During the period from 1/4/2021 to 28/11/2023 a total 1,55,217 companies have been struck off under section 248 (1) of the Companies Act, 2013.**

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